

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NOS. 268, 269, 270, 271, 272, 273, 274, 275, 299, 312,  
326 & 298 OF 2016**

**Dated: 19<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**APPEAL NOS. 268, 269, 270, 271, 272, 273, 274, 275, 299,  
326 & 298 OF 2016**

**Damodar Valley Corporation**

**...Appellant(s)**

**Vs.**

**West Bengal State Electricity Distribution Co. Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s)

:

Mr. Sethu Ramalingam for R.3  
(In A.Nos. 269,270,271,272,273,274,275  
& 299 of 2016)  
Mr. Rajiv Yadav for R.4

**APPEAL NOS. 298 & 312 of 2016**

**Damodar Valley Corporation**

**...Appellant(s)**

**Vs.**

**Delhi Transco Ltd. & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. M. G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s)

:

Mr. Rajiv Yadav for R.4

**ORDER**

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 18.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 02.06.2017 after serving copy on the other side.

List these matters on **25.07.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)**  
**Technical Member**  
*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**